

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1687
ANSWERED ON:03.12.2014
REAL ESTATE PROJECTS
Singh Shri Bharat

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether there is any monitoring system to ensure timely completion of Real Estate projects particularly residential projects in Metropolitan cities;
- (b) if so, the details thereof;
- (c) whether there is any mechanism to resolve the disputes between builders and buyers;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the time by which mechanism to deal with such issues is likely to be put in place?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) to (f): 'Land' and 'Colonisation' being State subjects, it is the responsibility of States to set up a monitoring system and dispute redressal mechanism. Presently, disputes are resolved through courts, consumer forums and concerned State authorities.

In order to deal with such issues, a Real Estate (Regulation and Development) Bill has been tabled in the Rajya Sabha.